

(v) Equipment for Finger Print Bureaux;

(vi) Equipment for examination of questioned documents;

(vii) Construction of buildings for State Forensic Laboratories up to a ceiling of Rs. 10 lakhs for each State;

(viii) Data processing machines for crime records, statistics and accounts.

2. The State Governments have been requested to give special preference to the problem areas as indicated below:—

(i) Communally sensitive Districts/places/areas;

(ii) Districts/places prone to atrocities on Harijans;

(iii) Towns with a population of 5 lakhs and above;

(iv) Areas of intense labour problems and industrial complexes;

(v) Areas with specific problems like disaster-prone areas;

(vi) Areas with large educational complexes and prone to frequent student trouble;

(vii) Very backward rural areas;

(viii) Areas on International borders.

#### Memorandum from Trade Unions representing Coir Industry

\*38. SHRI E. BALANANDAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have received a memorandum dated 14th October, 1980 from the trade unions representing the coir industry;

(b) if so, the demands they have made; and

(c) the action Government have taken on the same?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) Yes, Sir.

(b) and (c). The position in respect of the demands contained in the memorandum dated 14th October, 1980 presented by the trade unions representing the Coir industry is given below:—

(i) *Nationalise the export trade of coir and coir goods.*

The matter is being carefully looked into by the Central Government in consultation with the Coir Board and State Governments concerned.

(ii) *Allot sufficient funds to implement the reorganisation scheme for the coir industry and introduce a separate scheme for the factory sector.*

A Coir Development Scheme sent by the Kerala Government involving an outlay of Rs. 61.62 crores has been considered in meetings at the official level. It was decided at the last meeting that various aspects of the scheme would be reworked by the State Government in the light of the discussions having regard to plan provisions. The revised proposals from the State Government are awaited.

(iii) *Cancel the export licence of those exporters who do not employ workers directly under them.*

There is no system of export licensing in vogue. The question of cancellation does not, therefore, arise.

(iv) *Take urgent steps for the expansion of the internal and overseas markets.*

Government have initiated suitable steps to increase sale of coir products in the domestic and external markets.

(v) *Reintroduce the incentive scheme and distribute the incentive directly to the manufacturers who produce the coir goods.*

This matter has been kept in view while formulating the Sixth Plan proposals for the coir industry and further action will be taken by the Coir Board.

(vi) *Ban on mechanisation in the industry.*

Various representations have been received in this regard. Government will take a final view after taking all aspects into consideration.

(vii) *Reorganise the Coir Board giving preference to the co-operative sector and trade unions in the industry.*

The Coir Board is being reconstituted in terms of the provision of the Coir Industry Act and the Rules thereunder which provide representation to all concerned interests.

(viii) *Make necessary amendments to Essential Commodities Act and give sufficient powers to State Government for effectively collect and distribute coconut husks.*

Central Government have no objection, in principle, to delegate to the State Government sufficient powers under the Essential Commodities Act necessary for effective collection and distribution of husk.

#### Recruitment of Muslims in CRPF in Andhra Pradesh

\*39. SHRI G. M. BANATWALLA:  
PROF. P. C. KURIEN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that CRPF authorities especially in Andhra Pradesh recently issued notification for recruitment stating that the number to be recruited shall include a specified number of Muslims;

(b) if so, the details thereof;

(c) whether Government have issued any instructions to cancel the specified number of vacancies to be filled by Muslims; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (d). An advertisement for filling up of 155 vacancies from Hyderabad proper was sent for publication by the Group Commandant, Hyderabad. The advertisement which appeared in the News Papers of 7th October, 1980, gave the following break-up:—

Total Number	..	155
Scheduled Castes	..	26
Scheduled Tribes	..	11
Muslims	..	46
Ex-Army	..	15
General	..	57

Recruitment against these advertisement has been undertaken. Save as provided for in the Constitution, there is no reservation for recruitment to the Central Reserve Police Force. There is no discrimination on grounds of religion, race, caste, place of birth etc., in respect of any employment in the Force. The circumstances in which the above advertisement came to be issued are being ascertained and explanation of the officers responsible for the issue of the said advertisement has been called for.

#### Tripartite Task Force

\*40. SHRI CHITTA MAHATA: Will the Minister of LABOUR be pleased to state:

(a) whether Government propose to set up a tripartite task force to go into the working of key industries like coal, power and transport;

(b) if so, the details in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI-MATI RAM DILARI SINHA): (a) to